

## SERVICES RULES IN PEPSU

251. **Shri Ajit Singh:** Will the Minister of States be pleased to state:

(a) whether Government propose to frame or have framed recruitment conditions of service rules for all services under the PEPSU Government; and

(b) whether any of these rules have been finalized?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b). The Government of PEPSU have already framed rules for recruitment to the Patiala Union Administrative Service, the Secretariat Services, the PEPSU Legislative Assembly Secretariat, the Patiala Union (Gazetted Industries) Service Class II, the office of the Legal Remembrancer, the PEPSU Jails Service and the PEPSU Police Clerical Service. In regard to the recruitment of subordinate revenue officials like Patwaris, Tahsildars etc., Superintendents, Deputy Superintendents and Assistant Superintendents of Jails, and members of the PEPSU Police force, the State Government have adopted the rules in force in the adjoining State of Punjab. The rules for the remaining services are under preparation and will be issued by the State Government as soon as possible.

## ORDNANCE FACTORIES

252. **Th. Lakshman Singh Charak:** (a) Will the Minister of Defence be pleased to state how many Ordnance Factories are working at present?

(b) Are these factories manufacturing other materials excluding Defence requirements which are sold to civilians?

(c) If so what are the materials manufactured in these factories?

(d) How many persons are working in each of these ordnance factories?

**The Deputy Minister of Defence (Shri Satish Chandra):** (a) 20.

(b) Yes; to the extent surplus capacity is available after meeting the

Defence requirements and orders can be obtained for the employment of such capacity.

(c) A statement showing more important articles manufactured in Ordnance Factories during the last three years for Government Departments, trade concern, and private parties is placed on the Table. [See Appendix III, annexure No. 8]

(d) A statement is laid on the Table of the House. [See Appendix III, annexure No. 9].

## VOYAGE ALLOWANCE

253. **Shri Nanadas:** (a) Will the Minister of Defence be pleased to state whether any allowance during voyage was being paid to the naval personnel when on board the ship?

(b) What were the reasons for paying such an allowance?

(c) Is it being continued now?

**The Deputy Minister of Defence (Sardar Majithia):** (a) Yes.

(b) Expatriation allowance to Naval personnel serving *ex-India* is paid on the analogy of a similar allowance to Army personnel serving outside India. The areas in which it is admissible are as follows:—

(i) East of line—20°45'N longitude 92°21' South to latitude 15°N then East to longitude 95°E thence due South to the Equator.

(ii) South of the Equator.

(iii) West of the meridian of 60°E as far South as the Equator.

The above mentioned ocean areas are outside the limits within which Indian Naval ships usually cruise and exercise in the course of their normal duties.

(c) Yes.

## M.E.S. EMPLOYEES

254. **Shri H. N. Mukerjee:** Will the Minister of Defence be pleased to state:

(a) the number of M.E.S. Employees, industrial and non-industrial, as on the